

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 10/15

CIS No. 215/2019

CBI Vs. R. P. Bhatia

RC No. 24A/2015/CBI/ACB/New Delhi

U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act

17.08.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020, No. 26/DHC/2020 dt. 30.07.2020 and No. 322/RG/DHC/2020 dt. 15.08.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act)

(CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

*Vide order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been directed that functioning of the courts at Rouse Avenue District Court Complex **till 31.08.2020 shall be on the same terms as contained in the previous order dated 30.07.2020 of that office** and further that the Courts at Rouse Avenue District Court Complex may adjourn those matters which can be heard appropriately through regular mode only.*

*Vide the previous order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi(No. Power/Gaz./RADC/2020/E-7784-7871), it was directed that all courts at Rouse Avenue District Court Complex **shall take up all cases through video conferencing, however, evidence shall be recorded only in ex-parte and uncontested cases.***

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

Accused R. P. Bhatia with Advocate Devraj, counsel for the accused.

Mr. Dhanesh Kumar, Reader and Mr. Ravi Kumar, Assistant Ahlmad of the Court have also joined through Cisco Webex Meetings App.

The matter is at the stage of final arguments.

Ld. Defence counsel opened the arguments afresh to recapitulate. However, due to poor connectivity at his end, resulting in intermittent interruptions, arguments could not proceed. Efforts were made for more than half an hour with no improvement in the connectivity.

In these circumstances, Court is constrained to adjourn the matter for final arguments in defence to 27.08.2020 at 10:30 AM.

The date is fixed with the convenience of the prosecution and the defence counsel. Ld. Defence counsel is at liberty to use the VC system set up for the lawyers at the court complex on the next date.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 17.08.2020

ISB